

WP(C) No. 264 of 2013

12.02.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Shri AS Siddiqui, Advocate, present for the petitioner.

Shri S Dey, Advocate, present for respondent No. 1.

Shri ND Chullai, Senior GA, present for the respondents No. 2 to 4.

Shri K Paul, Advocate, present for respondents No. 5 and 6.

Heard.

Admit the petition.

Counter affidavit has already been filed on behalf of respondents No. 5 and 6. Same be taken on record.

Learned counsel for the petitioner prays for and is allowed three weeks' time to file rejoinder affidavit.

List after three weeks. Meanwhile, other respondents i.e. respondent No. 1 and respondents No. 2 to 4 are also allowed to file their counter affidavits.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
12.02.14

ITA No. 1 of 2013

12.02.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Adjourned at the request of Shri SD Upadhaya,
counsel for the respondent. List on 10.03.2014 for
hearing.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
12.02.14

ITA No. 2 of 2013

12.02.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Adjourned at the request of Shri SD Upadhaya,
counsel for the respondent. List on 10.03.2014 for
hearing.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
12.02.14

MC No. 37 of 2013
IN WA No. 39 of 2012

12.02.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

List this Misc. Case along with WA No. 39 of
2012 on 05.03.2014.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
12.02.14

MC No. 38 of 2013
IN WA No. 39 of 2012

12.02.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

List this Misc. Case along with WA No. 39 of
2012 on 05.03.2014.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
12.02.14

MC No. 282 of 2013
IN WP(C) No. 247 of 2013

12.02.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

List this Misc. Case along with WP(C)No. 247 of
2013 after three weeks.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
12.02.14

MC No. 310 of 2013
IN WP(C) No. 203 of 2013

12.02.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

List this Misc. Case along with WP(C)No. 203 of
2013 after three weeks.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
12.02.14

MC No. 360 of 2013
IN WP(C) No. 203 of 2013

12.02.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

List this Misc. Case along with WP(C)No. 203 of
2013 after three weeks.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
12.02.14

WA No. 13 of 2011

12.02.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Adjourned at the request of Shri BK Deb Roy,
counsel for the respondent. List on 26.02.2014 for
final hearing.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
12.02.14

WA No. 31 of 2012

12.02.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Adjourned at the request of Shri S Dey,
counsel for the respondent No. 4. List on 17.02.2014
for final hearing.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
12.02.14

WA No. 39 of 2012

12.02.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Adjourned at the request of Ms SG Momin,
counsel for the appellants. List on 05.03.2014 for
final hearing.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
12.02.14

WP(C) No. 119 of 2012

12.02.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Shri S Deka, Advocate, present for the petitioner.

Shri R Gurung, Advocate, present for respondents No. 1 and 2.

Shri M Shangpliang, Advocate, present for respondent No. 3.

Learned counsel for respondents No. 1 and 2 prays for and is allowed further two weeks' time to file counter affidavit.

List after two weeks. Meanwhile, the petitioner may file rejoinder affidavit to the counter affidavit filed on behalf of respondent No. 3.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
12.02.14

WP(C) No. 203 of 2013

12.02.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Shri AS Siddiqui, Advocate, present for the petitioners.

Shri ND Chullai, Senior GA, present for the respondents No. 1 and 2.

Shri S Dey, Advocate, present for respondent No. 3.

Shri K Paul, Advocate, present for respondents No. 4 to 6.

Heard.

Admit the petition.

Affidavits-in-opposition have already been filed on behalf of respondent No. 3 and respondents No. 4 to 6. Same be taken on record.

Learned counsel for the petitioners prays for and is allowed three weeks' time to file rejoinder affidavit.

List after three weeks.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev

12.02.14

WP(C) No. 204 of 2013

12.02.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Shri AS Siddiqui, Advocate, present for the
petitioners.

Shri ND Chullai, Senior GA, present for the
respondents.

Heard.

Admit the petition.

Counter affidavit has already been filed on
behalf of respondents. Same be taken on record.

Learned counsel for the petitioners prays for
and is allowed three weeks' time to file rejoinder
affidavit.

List after three weeks.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
12.02.14

WP(C) No. 247 of 2013

12.02.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Ms QB Lamare, Advocate, present for the petitioner.

Shri ND Chullai, Senior GA, present for the respondents No. 1 to 4.

Shri S Dey, Advocate, present for respondent No. 5.

Heard.

Admit the petition.

Counter affidavit has already been filed on behalf of respondents No. 6 and 7. Same be taken on record.

Learned counsel for the petitioner prays for and is allowed three weeks' time to file rejoinder affidavit to the counter affidavit filed on behalf of respondents No. 6 and 7.

List after three weeks.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
12.02.14

